

- (b) The total foreign equity in the bidding company must not exceed 49% of the total equity.
- (c) Networth of the company should not be less than Rs. 300 crores for 'A' Category Circles, Rs. 200 crores for 'B' category Circles and Rs. 50 crores for 'C' Category Circles.
- (d) The Bidder must have an experience of Basic Telephone Lines of not less than 5 lakh lines.

For the purpose of eligibility with regard to experience, the experience of a promoter company which has an equity of 10% or more in the bidder company will be counted.

- (e) Any number of Indian companies as well as foreign companies can combine to promote the bidder company. However, an Indian company cannot be a part of more than one such joint venture. The same restriction applies to a foreign company.

14.16¼ hrs.

UTTAR PRADESH STATE LEGISLATURE
(DELEGATION OF POWERS) BILL*

MR. SPEAKER : Now, we shall take up the Legislative business.

The first Bill, which we would like to take up is Uttar Pradesh State Legislature (Delegation of Powers), Bill. I think, this has to be first introduced and then considered at three stages and passed.

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : I beg to move for leave to introduce a Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws."

The motion was adopted

SHRI S.B. CHAVAN : Sir, I introduce** the Bill.

MR. SPEAKER : Now, the Minister may move that the Bill be taken into consideration.

SHRI S.B. CHAVAN : Sir, I beg to move :

"That the Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws be taken into consideration."

The motion was adopted.

MR. SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

Clause 2 and 3

MR. SPEAKER : The question is :

"That clause 2 and 3 stand part of the Bill."

The motion was adopted.

Clause 2 and 3 were added to the Bill

MR. SPEAKER : The question is :

"That clause 1, Enacting Formula and Long Title stand part of the Bill".

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI S.B. CHAVAN : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

14.20 hrs.

SUPPLEMENTARY DEMAND FOR GRANT-(RAILWAYS)

1995-96

[English]

MR. SPEAKER : It was very graciously agreed that the Supplementary Demand will also be passed.

[Translation]

SHRI NITISH KUMAR (Barh) : Mr. Speaker, Sir, there should be an explanation about Rs.60,000. There is a demand of Rs.1300 crore and he is demanding Rs.60,000. This amount can be raised through donations as well. It is a mockery...*Interruptions*)

[English]

MR. SPEAKER : Please understand...

[Translation]

SHRI NITISH KUMAR : An understanding was reached

* Published in the gazette of India, Extra ordinary Part II, Section 2, dated 22-12-95

** Introduced with the recommendations of the President.

in your chamber but this is the Supplementary Demand for Grant of the Railways. There is involved a sum of Rs.60,000 as against 58 projects. What are these projects about? What is the role of Rs. 60,000 in it? All that has been done with forthcoming elections in view.

[English]

The Minister of State in the Ministry of Railways (SHRI SURESH KALMADI) : Sir, when Supplementary Budget is presented, always a token amount is asked for. I would like to say that out of 58 proposals which are there, over 22 relates to safety aspects which cannot be stopped. The whole scheme may be getting money from the private sector. We are only asking for supervision charges to be put into the Budget and the rest of the projects relate to upgradation of the railway stations which the MPs themselves asked for, which I have put into the Budget. So, these include the demands of the Opposition MPs...*Interruptions*

[Translation]

SHRI NITISH KUMAR : They are demanding Rs.1000 crore. A sum of Rs.50,000 has been demanded for the Divisional Headquarter, Patna. How will this amount suffice?

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): They had promised to open a divisional office in Patna...*Interruptions*

SHRI NITISH KUMAR : This is the Supplementary Demand for Grant of the Railways...*Interruptions*

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDHYACHARAN SHUKLA) : This is the procedure that has been followed for long. The token amount is indicated here...*Interruptions*

[Translation]

It is indicated in it...*Interruptions*) Please listen to me for a minute...*Interruptions*

[English]

MR. SPEAKER : You continue. It will be recorded. Nothing else will be recorded.

[Translation]

SHRI VIDYACHARAN SHUKLA : A token amount has been demanded in it. A provision of about Rs.100 crore has been made in it. These include the safety regulations and upgradation of passengers; facilities. This is the procedure...*Interruptions*

SHRI NITISH KUMAR : There is a demand of Rs.1000 crore. Is a foundation stone to be laid with this amount.

This is a mockery. All this is being done in pursuit of election propaganda...*Interruptions*)

SHRI VIDYACHARAN SHUKLA : Money is always demanded according to this procedure. This has been the practice so far...*Interruptions*)

[English]

MR. SPEAKER : Okay, please hear me. You have made your point very forcefully. Now, let us not delay it.

(*Interruptions*)

[Translation]

SHRI NITISH KUMAR : Is a sum of Rs.1000 crore needed for opening a Divisional Headquarter?

SHRI MOHAMMAD ALI ASHRAF FATMI : He had promised to open a Regional Office in Patna...*Interruptions*)

[English]

MR. SPEAKER : I shall now put the Supplementary Demand for Grant (Railways) for 1995-96 to the vote of the House.

The question is :

"That the respective supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund to defray the charges that will come in course of payment during the year ending the 31st day of March, 1996, in respect of the head of Demand entered in the second column thereof against Demand No.16".

The motion was adopted

Supplementary Demands for Grants (Railways) for 1995-96 submitted to the Vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demands for Grants voted by the House
1	2	3
16.	Assets-Acquisition, Construction & Replacement	
	Other Expenditure	Rs.
	Capital	2,000
	Railway Funds	58,000